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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

O.A. No.382 / 92

Ghanshyam Applicant

Vs.

Union of India & Others Respondents

Hon. Mr. Justice U.C. Srivastva, V.C.

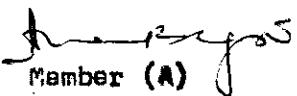
Hon. Mr. A.G. Gorathi, A.M.

By Hon. Mr. Justice U.C. Srivastva, V.C.)

The applicant was employed as a Casual Labourer under P.W.I., Citrakut Dham, Karvi Banda, and states that he worked from 26-2-1982 to 18-6-1986 and as such he has attained a particular status. He was issued a Casual Labour card and his grievance is that in that Casual Labour card he has been shown to have worked only upto a particular date in the year 1984 and his juniors have been given appointment or they have continued to work. The names of some of his juniors have been given. The applicant has given representations that he may also be given appointment similar to his juniors. As nothing has been done he approached the Tribunal praying that he may also be given appointment from 1982 similar to his juniors and a mandamus may be issued to the respondents in this behalf. While arguing the case, the Counsel for the applicant has pointed out, on the basis of a certificate on records, that the Casual Labour card issued to him does not indicate the correct state of affairs. The period of work beyond a particular period from 1984 to 1986 has not been mentioned. The learned Counsel for the respondents pointed out that in his representation no such complaint has been made by the applicant and his only prayer was that he may also be given appointment similar to his juniors. May it be so. In case the applicant has worked upto the particular

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date in the year 1986, which it appears, he has, let the mistake in the records and the card be corrected as the departmental authorities are supposed to keep a true and correct record. The respondents are also directed to consider the case of the applicant for appointment as casual labourer in case the juniors to him have been appointed. Necessary steps may be taken in this behalf within a period of 3 months from the date of communication of this order. The name of the applicant shall be included in the live Register for Casual Labourers. The application stands disposed of finally in these terms. No order as to cost.


Member (A)

Vice-Chairman.

Dated 12th May, 1992, Allahabad.

(tgk)